

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-223

Appeal No. - 150/252/ND/2020
CA/718 /C-V/ND/2020

IN THE MATTER OF:

M/s Millenium Realtech Pvt Ltd
Vs.
ROC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 24.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant
For the Respondent

: Adv. Jugal Bagga, counsel for the appellant Company
: Mr. Shlok Chandra with Mr. Chandratany Chaube and Ms. Mansie Jain for IT Deptt

ORDER

Since the RoC reply as well as undertaking, which was directed to the appellant to file are not on the record. Therefore, list the matter on **19.02.2021**. In the meantime the registry is directed to place both the documents on the record.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)